(b) what steps are contemplated to identify and deport the illegal immigrants?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME (SHRI M. M. JACOB): AFFAIRS (a) According to liberalised Visa rules, foreigners are required to register themselves with the concerned Foreigners Registration Officers if they intend to stay in India for more than 180 days at a time. According to available information, 1,38,793 registered foreign nationals were living in India as on 1.1.92, out of which 17 arc Jiving in Madhya Pradesh, 8311 in Gujarat, 7858 in Maharashtra and 15 in Besides these Tripura. foreigners, 3,26,443 foreign refugees are also residing in India. As regards illegal immigrants it is difficult to determine the number of such persons as they enter India surreptitiously, mingle with the local population.

(b) As and when any illegal immigrant is detected, action under the Foreigners Act is taken by the State Government/ UT Administrations to prosecute or deport him. Such powers are vested in them.

## Solving Political Problems of Nagas

3095. SHRI VIZOL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government of India has any proposal for solving the Naga Political problem;
- (b) if so, what is the progress made so far; and
- (c) if not, what are the reasons for which there is no such proposal?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) In spite of two agreements with the Naga leaders in 1960 and 1975 and creation of a fulfledged State, some

groups have still remained recalcitrant. Government's Policy has been, on the one hand, to deal firmly with those indulging in secessionist activities and, on the other, to encourage them to join the mainstream of the national life provided they accept the Constitution of India and shun violence.

## Steps to Ensure Development in Law and Order in North Eastern States

30%. SHRI VITHALRAO MADHAVRAO JADHAV: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what steps have been taken by Government during the last 18 months for ensuring improvement in law and order situation in the North Eastern States;
- (b) the details of results achieved so far State-wise;
- (c) what proposals are put forward to ensure lasting peace, improved law and order situation and speedier development in these States; and
- (d) the details of steps taken to check insurgency in North Eastern States?

THE MINISTER OF STATE IN THE MINISTRY OF **PARLIAMENTARY** AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (d) The maintenance of public order is a State subject. The problem of insurency/ terrorism in the States of the North Eastern region is accordingly dealt with by the concerned State Governments for which all help and assistance are being provided by the Central Government, besides, the areas needing deployment of armed forces in aid of civil power have been declared as disturbed areas, and insurgent groups viz. ULFA, NACN, Meitie extremist Organisations and Bodo Security Force have been declared as Association'. 'Unlawful The Government's policy has been, on the one hand, to deal firmly with those indulging in secessionist activities and, on